

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI PURU-SHOTTAM KAUSHIK) (a) The Five Year Plan 1978-83 envisages the construction of Janata Hotels at Metropolitan Cities of Delhi, Bombay, Calcutta and Madras and smaller units at other places, which would be identified after a survey is undertaken. Allocation for these different schemes would be made available after detailed schemes in respect of each location are finalised.

(b) The Government has approved the construction of a 1250-bed Janata hotel (Ashoka Yatri Niwas) in New Delhi at an estimated cost of Rs. 300 lakhs for which an allocation of Rs. 50 lakhs has been agreed to during 1978-79.

(c) and (d). The foundation stone of the Janata hotel in New Delhi was laid on 4th May, 1978 and the hotel is expected to be commissioned in phases during 1980-81.

(e) The Janata hotel (Ashoka Yatri Niwas) in New Delhi will consist of 505 double bedded rooms and 60 four bedded family rooms with attached toilets to be rented at low tariff. In addition, there will be a restavant-cum-coffee shop, a speciality restaurant, a shopping arcade, tourist information offices and a recreation room.

(f) The Government will give every encouragement to private parties to put up Janata hotels.

Money spent by Nationalised Banks on Litigation

9269. **SHRI DALPAT SINGH PARASTE**: Will the Minister of FINANCE be pleased to state:

(a) the money each nationalised bank spent on litigation against its staff during the last three years;

(b) the particular reasons of increasing expenses on court cases by Banks on their staff; and

(c) the reaction of Government to this situation and particularly to the one mentioned in the weekly Blitz dated the 11th March, 1978, under the heading "Bank squanders public money on litigation against staff"?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). Information to the extent possible is being collected and will be laid on the Table of the House.

Additional Central Aid demanded by States

9270. **SHRI HITENDRA DESAI**: Will the Minister of FINANCE be pleased to state:

(a) have the States demanded additional Central aid during 1977-78;

(b) if so, how much assistance is demanded by each of these States and Union Territories; and

(c) how much amount has been paid to each one of them ?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) to (c). The State Governments and Union Territories made during 1977-78 several requests for additional Central assistance for various purposes such as for meeting gaps in resources, for meeting expenditure necessitated by natural calamities, for acceleration of the irrigation projects etc. to the Ministry of Finance, the Planning Commission and other administrative Ministries concerned. The details of such requests and the amounts released against them are being collected and will be laid on the table of the House.

Payment of Life Insurance Premiums after laps of Five years

9271. **SHRI SUBHASH AHUJA**: Will the Minister of FINANCE be pleased to state the number of persons who, after a continuous lapse of five years, paid life insurance premiums between 1974 and 1978 consequent on the modifications in the conditions for life insurance?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): The change in policy conditions, which the Life Insurance Corporation had introduced some time ago, related to grant of paid-up values and not to revival of lapsed policies. The earlier condition that paid-up values under life insurance policies would be granted after 3 years' premiums had been paid was modified, in respect of policies issued on or after 1-1-1976, to provide that a paid-up policy would be secured if premiums under a policy have been paid for a period of 5 years or one-fourth of the original premium-paying period of the policy, whichever is less, subject to the condition that premiums have been paid for a minimum period of 3 years. As regards revival of lapsed policies, the condition continues to be that a lapsed policy may (on compliance with the necessary requirements) be revised during the life-time of the life assured, but within a period of 5 years from the date of the first unpaid premium and before the date of the maturity of the policy. Revival of policies which have remained lapsed